

**Irregularities by Chairman, Industrial Finance Corporation of India**

3449. SHRI GURUDAS DAS GUPTA : Will the Minister of FINANCE be pleased to state :

(a) whether the Chairman of the Industrial Finance Corporation of India is substantially interested in a company under the name and style of Sandhar Locking Devices Private Limited as per the explanation to Section 26(2) of the IFCI Act; and

(b) if so, what is the substantial interest of the said Chairman and members of his family in the above private company?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI) : (a) and (b) Industrial Finance Corporation of India (IFCI) has reported that a company under the name and style of Sandhar Locking Devices Private Ltd., is a registered small scale unit and has been promoted, owned and managed by the son of chairman, IFCI who is a technocrat. The Chairman and other family members have no other interest in that concern. The company having never approached IFCI or its associate bodies or any other All-India Institution for financial assistance, the relevance or application of Section 26(2) of the IPC Act does not arise.

**Prohibitive Import Levy on the Import of Blood Bags**

3450. DR. YELAMANCHILI SIVAJI : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that a prohibitive import levy was introduced on the import of blood bags for the sake of a single factory making such bags in the country; and

(b) if so, what prompted Government to take such drastic action so as to protect a solitary indigenous unit?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI) : (a) and (b) Plastic bags for preserving blood and its components were fully exempted from customs duty

till the 13th October, 1988, as such bags were not available from indigenous sources. Subsequently, commercial production of blood bags was commenced by M/s. Peninsula Polymers Ltd., Trivandrum, a joint sector company. Accordingly, in order to encourage indigenous production, customs duty exemption on such bags was withdrawn with effect from the 14th October, 1988 and a rate of 40% customs duty was prescribed hereon.

**Memo issued to M/s. Hindustan Photofilms Manufacturing Co. Ltd. by Customs Authorities, Madras**

3451. SHRI PRAVAT KUMAR SAMANTARAY : Will the Minister of FINANCE be pleased to state :

(a) whether the Customs authorities at Madras has issued Memo to M/s. Hindustan Photofilms Manufacturing Co. Ltd. demanding about Rs. 110 lakhs for having paid less duty on their various imports of photographic colour paper since they do not possess required industrial licence under the IDR Act for confectioning and slitting; and

(b) if so, what steps Government have taken or propose to take to recover the duty?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI) : (a) Fifty Seven notices for demand of customs duty for a total amount of Rs. 1,48,17,923/- had been issued by the Madras Custom House to M/s Hindustan Photo Films Manufacturing Co. Ltd. pending production of an industrial licence covering their slitting and confectioning activities. The said demands were withdrawn on 11-6-90 after a clarification from the Ministry of Industry that M/s. Hindustan Photo Films have been allowed to carry on slitting and confectioning activities within their overall licensing capacity.

(b) Does not arise.

**Delegation sent to Foreign Countries**

3452. SHRI SOM PAL : Will the Minister of FINANCE be pleased to state :

(a) what was the number of delegations sent to foreign countries, which were sponsored by his Ministry during the last three years;

(b) what was the total amount spent on these delegations yearwise and delegation-wise;

(c) what were the objectives and to what extent were these objectives achieved; and

(d) whether there is any proposal to restrict the visit of such delegations abroad?

**THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI) :** (a) to (c) The information is being collected and will be laid on the Table of the House as soon as possible.

(d) Instructions have been issued to all Ministries/Departments that the expenditure on foreign travel during 1990-91 should be limited to 75% of the actual expenditure in 1989-90 or current year's budget provision, whichever is less.

**Grant of extension in service to the ITDC Chief**

3453. **SHRI T. A. MOHAMMED SAQHY :**  
**SHRI V. GOPALSAMY :**

Will the Minister of TOURISM be pleased to state :

(a) whether it is a fact that Government had granted an extension in service to ITDC Chief;

(b) if so, what was the period of extension and what were the reasons for granting extension;

(c) whether it is a fact that the ITDC chief has tendered his resignation recently; if so, what are the reasons for his sudden resignation; and

(d) whether the resignation has been accepted; if so, who is the next incumbent and if not, what are the reasons therefor?

**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM**

**(SHRI SATYA PAL MALIK) :** (a) Yes, Sir.

(b) The period of extension was 6 months during which the selection of a successor is to be finalised.

(c) Yes, Sir. Shri R. K. Lakshman C&MD, ITDC has tendered his resignation dated 8-8-1990 on ground of compelling personal reasons.

(d) The resignation has been accepted and shall be effective from the afternoon of 14-9-1990. Action has been initiated in consultation with PESB for the selection of the new incumbent.

**Advances made by NABARD under different heads**

3456. **DR. YELAMANCHILI SHIVAJI :** Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that National Bank for Agriculture and Rural Development has for the Rabi season of 1987-88 advanced Rs. 448 crores of refinance for IRDP scheme, Rs. 19 crores for forestry and Rs. 1979 crores to co-operatives and Regional Rural Banks for financing crop production;

(b) whether it is also a fact that the Bank has exempted agricultural loans up to Rs. 25,000/- from penal interest in addition to conversion/reschedulement of crop loans in case of drought/flood hit areas; if so, what are the details thereof statewide; and

(c) whether it is also a fact that for 1988-89, the projected total refinance by the Bank is said to be Rs. 4760 crores under different heads; if so, what is the Statewise break up of these project outlays separately?

**THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI) :** (a) to (c) National Bank for Agriculture and Rural Development (NABARD) had released the following refinance assistance during 1987-88 for financing the crop production :—

(i) Rs. 447.90 crores for IRDP;

(ii) Rs. 19.13 crores for forestry;